

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Misc. Application No. 50449 of 2017 &
Service Tax Stay Application No. 50548 of 2017 in
Service Tax Appeal No. 50258 of 2017**

**Rajasthan Tourism Development
Corporation Ltd.**

....

Appellants

(Rep. by Sh. Sameer Jain, Adv.)

VERSUS

CCE, Jaipur

....

Respondent

(Rep. by Dr. Neha Garg, DR)

DATE OF HEARING : 08.12.2017

ORDER SHEET

Shri Sameer Jain, learned counsel for the assessee-Appellants, submits that regarding the pre-deposit, the Hon'ble Rajasthan High Court at Jaipur Bench, Jaipur, has decided the matter in Civil Writ Petition No. 9557/2015 on 18.05.2016 wherein direction was given to the Tribunal to determine objections/application filed for waiver of condition of pre-deposit. During the course of arguments, he submits that some clarifications are required in the said order, so some time may kindly be granted to seek the clarification from the Hon'ble High Court.

2. **List on 15.01.2018.**

**(JUSTICE DR. SATISH CHANDRA)
PRESIDENT**

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**